

Regulation of legal profession

3450. DR. R. LAKSHMANAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government considers any need to review all relevant aspects relating to regulation of legal profession in the country in consultation with all concerned;

(b) if so, the details of points of reference, if any, Government has made in this regard; and

(c) whether Government has appointed any Committee/Study Group/Expert Committee in this regard, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) to (c) The Law Commission of India has submitted its Report No. 266 titled "The Advocates Act, 1961 (Regulation of Legal Profession)" on 23.03.2017 for consideration of the Government. The Law Commission *vide* its said report has recommended that comprehensive amendment should be brought forth in the Advocates Act, not only keeping in view the present requirements, but such other requirements that may arise in future for the better management and regulation of the legal profession. The Commission submitted the said report with a view to facilitate the initiative of taking forward the reforms in legal profession. Decision on the recommendations contained in report no. 266 of the Law Commission is yet to be taken.

Financial assistance to poor in filing petitions

†3451. SHRI PRABHAT JHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that it has been difficult for the poor and low income group people to file petitions in the Supreme Court due to high fee, if so, the details thereof; and

(b) whether any scheme has been introduced by the Supreme Court for facilitating the filing of petitions and providing financial assistance to the poor and people belonging to low income group, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) and (b) Poor and marginalized persons are entitled to free legal services under section 12 of the Legal Services Authorities Act, 1987 at all levels of

†Original notice of the question was received in Hindi.